

[Prof. Meijintlung Kamson]

should not be an obstruction. The Supreme Court comes as an obstruction, as a hindrance, as a hurdle in every social legislation in India. For example, it obstructed in the Nationalisation of Banks. In the Golaknath case also they decided that the fundamental rights should not be amended. But, somehow, we have changed this by the 24th and 25th Amendments. In the Kesavanand Bharati case, again they said that there were basic structures of the Constitution. But they did not point out what were the specific articles which should be considered as basic structure. There is nothing like that. Only in their imagination they have got the basic structure. Whenever laws come from Parliament they apply their imagination on that piece of legislation and try to obstruct. They are trying to wrest power from Parliament which is against democracy

So, Sir, through you I draw the attention of the House that tomorrow when the leader answers to this question, he should not forget to answer this point. He must clarify on this point and make Parliament supreme and only then our democracy will be meaningful.

BUSINESS ADVISORY COMMITTEE

[English]

Seventy-fourth Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRIP. NAMGYAL): Sir, I beg to present the Seventy-fourth Report of the Business Advisory Committee.

MR. DEPUTY SPEAKER: The House stands adjourned to reassemble tomorrow at 11.00 A.M.

19.35 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 10 1989/ Sravana 19, 1911 (Saka)